## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI



C.P. NO. 204/1995 in O.A. NO. 1567/1995

New Delhi this the 21st day of December, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN HON'BLE SMT. LAKSHMI SWAMINATHAN, MEMBER (J)

Puran Chand S/O Kirpa Ram, working as Safaiwala, under C.H.I. Delhi Sarai Rohilla, Delhi. R/O Q. No.149-E, Loco Colony, Delhi Sarai Rohilla.

Patitionar

( By Shri Yogesh Sharma, Advocate )

-Versus-

Shri Suraj Prakash, Chief Health Inspector, Delhi Sarai Rohilla, Northern Railway, Delhi.

Respondent

( By Shri R. L. Dhawan, Advocate )

## ORDER (ORAL)

Shri N. V. Krishnan, Acting Chairman -

When the matter came up today for hearing, the learned counsel for the petitioner submitted that refund of penal rent has been received and no grievance now subsists. In the circumstance, the contempt petition is dismissed as having become infructuous. Notice issued is discharged.

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( Smt. Lakshmi Swaminathan ) Member (J) N. V. Krishnan ) Act. Chairman

/a**s**/